

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 31st JANUARY, 2024, 10:30 A.M.

CP (IB) No. 7/CB/2023, IA (IB) No. 23/CB/2024, IA (IB) No. 24/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	State Bank of India -Vs- Swarna Hospital Pvt. Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Aditi Sharma, RP

Mr. Chaitanya Kr. Ray, IRP

For Respondent (s)

ORDER**IA (IB) No. 24/CB/2024**

This is an application filed by RP, Mr. Chaitanya Kr. Ray under Rule 11 of NCLT, 2016 for urgent hearing of IA (IB) No. 23/CB/2024 filed for extension of Resolution period. Request conceded, application allowed.

IA (IB) No. 23/CB/2024

This is an application filed under Section 60 (5) of IBC, 2016 for extension of 60 days CIRP period from 02.02.2024. The applicant submitted that further period is required to consider the resolution plans received and submitted that CoC with 100% voting resolved to file this extension application. Already 270 days granted, now further 60 days' time extension sought, reason accepted 60 days CIRP extended from 02.02.2024, now CIRP period expires on 02.02.2024. Thus, this application is allowed.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)